

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).11712-11713/2024

[Arising out of impugned final judgment and order dated 15-05-2024 in CRR No.53/2007 and CRLA No.2526/2006 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SHESH NARAIN PANDEY

Petitioner(s)

VERSUS

STATE OF U.P. &amp; ORS.

Respondent(s)

(IA No. 166007/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 166008/2024 - EXEMPTION FROM FILING O.T.)

Date : 16-04-2025 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) : Mr. S. Nagamuthu, Sr. Adv. [Not Present]  
Mr. M.P. Parthiban, AOR

For Respondent(s) : Mr. Daya Krishan Sharma, AOR  
Mr. Rohit Vats, Adv.

Mr. Namit Saxena, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned counsel for the parties.
2. Leave granted in both the matters.
3. In the meantime, the Record be called for from the concerned High Court and the Trial Court. On receipt of such record, e-copy thereof be furnished to the concerned advocates appearing for the parties.

(RAVI ARORA)  
COURT MASTER (SH)

(MAMTA RAWAT)  
ASSISTANT REGISTRAR